

of intent for manufacture of colour TV have been issued are going too slow in setting up their respective projects;

(b) if so, how many of the units holding the letter of intent have so far taken steps in pursuance of the letters of intent; and

(c) what steps are being taken by Government to ensure that the respective parties go 'ahead'?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) and (b) So far, of the 17 units in the organised sector to whom Letter of Intent have been issued, only 11 units have applied for conversion of their Letters of Intent to Industrial Licences, of which 9 units have already been issued Industrial Licences,

(c) A Colour Television (CTV) Monitoring Group consisting of senior officers from Department of Electronics (DOE), Director General, Technical Development (DGTD) and Development Commissioner, Small Scale Industries has been set up by the Department of Electronics to help entrepreneurs to implement their TV projects.

2001. [Transferred to the 13/1 December, 1983.]

#### Salt Inquiry Committee

2002. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have appointed a Salt Inquiry Committee in 1978 and the committee has submitted its report in July, 1980;

(b) whether Government have accepted the recommendations of Committee; and

(c) if not, by when, Government are likely to take decision on the recommendations of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) Yes, Sir.

(b) and (c) Government have taken decisions on the various recommendations made by the Committee and most of the recommendations having a bearing on development of salt industry have been accepted.

#### Setting up of industry in Gujarat

2003. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) the number of applications received by the Central Government for setting up industries, in Gujarat during the last three years, year-wise;

(b) the number of applications which have been cleared during the said period;

(c) the number of applications rejected during the above period; and

(d) whether it is a fact that the percentage of granting applications to set up industries in Gujarat has considerably gone down in the last three years?

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THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) to (c) Under the licensing provisions of Industries (Development & Regulation) Act, 1949 and 230 Industrial Licence applications were received in the Secretariat for Industrial Approvals during 1980, 1981 and 1982, respectively, for setting up of industries in the State of Gujarat. Out of these 688 Industrial Licence applications received during the last three years, 309 applications have since been approved, 359 have been rejected or disposed of otherwise and the remaining 20 applications are at various stages of consideration (position as on 1-12-1983).

(d) Each industrial licence application is considered on its merit on the basis of various techno-economic factors, such as, demand and supply, capacity already licensed, export potential, availability of raw materials, locational constraints and overall viability of the scheme.

More than 10 per cent of the total number of letters of intent issued during each of the last three years, i.e. 1980 to